

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-203
IB-1587/ND/2019
IA/2405/2020

IN THE MATTER OF:

M/s. JC Enterprises Pvt

....Applicant

Vs.

M/s. M.K.S Oil Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC code 2016

Order delivered on 12.11.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Manish Raghav, Mr. Kanvi Nagpal
For the Respondent :

ORDER

None appeared on behalf of RP. Ms. Kanvi Nagpal appeared on behalf of suspended board of directors and submitted that yesterday, she had filed an affidavit on behalf of suspended board of directors but the same is not on record. She is directed to share the diary number of the filing with the court officer and office is directed to place the same on record.

Mr. Manish Raghav appeared on behalf of OC and submitted that on the last occasion also none was present on behalf of RP. Since, this application has been filed on behalf of the RP, therefore, we direct the RP to be present through VC either in person or through his counsel. List on 03.12.2020.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/- =>

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

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PRESENT:

For the Applicant : Mr. Manish Raghav, Mr. Kanvi Nagpal
For the Respondent :

ORDER

The main application/documents are not available on the DMS. The office is directed to place the same on DMS on or before the next date of hearing. **List this IA along with IA-2405/2020 on 03.12.2020.**

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)
